GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 764 (To be answered on the 24th July 2025)

COMPENSATION TO VICTIMS

764. SHRI HANUMAN BENIWAL

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) whether it is a fact that there is no specific policy or rule that binds airlines to provide similar, timely and adequate compensation to innocent civilians who lose their lives or property on the ground due to plane crash while the Montreal Convention ensures mandatory and timebound compensation for passengers who die in such accidents and if so, the details thereof;
- (b) whether the Government considers it fair that families of ground victims must undergo lengthy legal processes to claim compensation despite the loss being directly caused by the airline's operations and if so, the details thereof;
- (c) whether the Government has any plan to introduce a clear and binding provision under which airlines would be fully and strictly liable for paying compensation to ground victims in a manner similar to the Montreal Convention for passengers; and
- (d) if so, the details thereof along with the timeline proposed for introducing such a policy or amendment and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION लागर विमालल मंत्रालय में राज्य मंत्री (Shri Murlidhar Mohol)

(a) to (d) Presently, there is no specific policy in this Ministry related to compensation for damages suffered by civilians on the ground due to a plane crash.
